

**DIVISION BENCH**

**ITEM NO.114 to 116**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 16<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

**ITEM NO.114 - IA NO.78/2024 IN CP (IB) NO.14/ALD/2023**

<b>NAME OF THE COMPANY</b>	<b>STATE BANK OF INDIA V/S SMT PRABHUJI NAGAR</b>
<b>UNDER SECTION</b>	<b>95(1) OF IBC</b>

**ITEM NO.115 - IA NO.81/2024 IN CP (IB) NO.15/ALD/2023**

<b>NAME OF THE COMPANY</b>	<b>STATE BANK OF INDIA V/S AMIT GUPTA</b>
<b>UNDER SECTION</b>	<b>95(1) OF IBC</b>

**ITEM NO.116 - IA NO.86/2024 IN CP (IB) NO.16/ALD/2023**

<b>NAME OF THE COMPANY</b>	<b>STATE BANK OF INDIA V/S SMT. VIJAYEE YADAV</b>
<b>UNDER SECTION</b>	<b>95(1) OF IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Siddharth Sangal, with *: For the State Bank of India*  
Sh. Chirag Sharma, Advs.

Ms. Swati Rana, Adv. *: For the Personal Guarantor*

Sh. Maneesh Kumar, Adv. *: For the RP, Mr. Sumit Shukla  
present in person*

**ORDER**

Ld. Counsels representing the parties are present through VC.

- 1.** In these cases, the RP reports have already been filed and as per the previous order dated 14.02.2024, it was observed by us that the reply/objection, if any, be filed within a period of two weeks by serving an advance copy to the Ld. Counsel representing the RP.

**-Sd-**

**-Sd-**

2. In terms of our last order dated 13.03.2024, it was also observed that the Ld. Counsel representing the Personal Guarantor has stated that the objections to the reports have been filed in the Registry, which are under defect. However, today the Ld. Counsel representing the Personal Guarantor states that they have moved an application challenging the appointment of the RP itself, and in that application, there were certain defects pointed out by the Registry, which have also been removed recently, and the matter is under scrutiny in the Registry.
3. At this stage, it is pointed out by the Ld. RP present in person through VC, that there are no objections filed by the Personal Guarantor against the report of the RP and it is only the application, which the Ld. Counsel for the Personal Guarantor is pointing out, related to challenging the appointment of the RP itself.
4. In view of the aforesaid situation, a last opportunity is granted to the Personal Guarantor to file the reply/ objections to the report of the RP positively within a period of ten days, failing which, the right to file reply/ objections shall be struck of.
5. The copy of the reply/ objections to be filed by the Personal Guarantor be also supplied to the RP as well as to the Ld. Counsel representing the Financial Creditor.
6. Let the matter be adjourned for further hearing on 15<sup>th</sup> May, 2024.
7. The photocopy of this order be placed on record in all the connected matters.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**16<sup>th</sup> April, 2024**

*Kavya Prakash Srivastava*  
*(Stenographer)*